

(c) and (d) The settlement order dated 14th/15th February, 1989 of the Supreme Court directing the Union Carbide Corporation USA and Union Carbide India Limited, to pay a total sum of \$ 470 million in full settlement of all the claims is the subject of several review petitions. Government are supporting these review petitions. The matter is presently sub-judice in the Supreme Court.

**Alleged incident of violence at Maruti Udyog Limited premises**

2176. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of INDUS TRY be pleased to state:

(a) whether the Maruti Udyog Employees Union has brought to the notice of Government the alleged incident of violence by the men of former Chief Minister of Haryana at the factory premises as reported in the Hindustan Times of the 2nd August, 1990;

(b) whether Government have contemplated to take any action in the matter; and

(c) if so, what are the details thereof?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) to (c) Government has received complaints from Maruti Udyog Ltd. management regarding incidents of violence organised by a small section of workers of Maruti Udyog Ltd. aided by some outside elements. The local judge had passed an injunction prohibiting dharnas, demonstrations! etc. within 200 meters of the factory gate. The protesting workers indulged in violence by manhandling and assualting senior officers of Maruti Udyog Ltd. causing injury to them and damaging their personal cars. Government had to ask the CISF to provide security to the threatened staff members.

**Allotment of coal wagons to States for allocation to small scale industries**

2177. SHRI SOM PAL: Will the Minister of ENERGY be pleased to state:

(a) whether any guidelines have been laid down for the allotment of coal

wagons to the State Governments for industrial purpose and in turn for their allotment to the small scale industries;

(b) if so, what are the details in this regard;

(c) whether Government are aware that the owners of small scale industries in Haryana, Punjab and Uttar Pradesh, who have been allotted monthly coal quota during the current year, are selling them in black market and are not actually using them; and

(d) if so, what measures are proposed to be taken to stop such mal practices?

THE MINISTER OF ENERGY WITH ADDITIONAL CHARGE OF THE MINISTRY OF CIVIL AVIATION (SHRI ARIF MOH. KHAN): (a) and (b) Requests for allotment of wagons for movement of coal are made for State controlled priorities by the concerned sponsoring authorities to the Railways within the ceiling limits (state quota decided in annual meetings of State sponsoring authorities with Executive Director (Rail Movement), and Calcutta.

(c) & (d) Recently a complaint has been received by Govt, alleging sale of coal in black market by some small scale industrial units in Uttar Pradesh. Coal India Ltd. have been asked to investigate into the matter and take corrective action in consultation with State Govt, authorities. Same procedure is adopted in dealing with such complaints from other States/Regions also.

**विजली बोर्डों के संयंत्र भार गुणक में कमी के कारणों पर विचार करने के लिए विशेषज्ञ समिति की नियुक्ति**

2178. श्री राम नरेश यादव : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विजली बोर्डों के संयंत्र भार गुणक में कमी करने और उनकी कार्यकुशलता को भी बढ़ाने के विषय में